



UNITED INDIA INSURANCE COMPANY LIMITED.
Regd. & Head Office: 24, Whites Road, Chennai – 600 014.

ENDORSEMENT

COURTESY CAR

In consideration of payment of an additional premium of Rs. _____, it is hereby declared and agreed that the Company will indemnify the Insured towards the actual charges incurred for use of rental car by reason of the Insured Vehicle being stolen or being under repair due to any of the perils specified under Section I of the Policy subject to the following,

- a. The vehicle is under repair for a minimum period of 24 hours
- b. The indemnity shall not exceed a sum of Rs.1000/- per day either for
 - i. such period as may be determined by Surveyor as reasonably required for carrying out repairs OR
 - ii. the actual time taken for restoring the car to running condition OR
 - iii. a maximum period of 3-7 days, as opted by the insured whichever is less.
- c. Compliance with the terms, conditions, limitations and expectations of the Policy.

The benefit under this Endorsement shall not be payable

- a. unless Motor OD claim for the vehicle is also admissible
- b. in respect of more than two occurrences during the period of this Policy
- c. unless the charges have been actually incurred by the Insured and bills/voucher/receipts/documents are produced in support thereof.

Nothing in this Endorsement shall be construed as covering liability for any loss, damage or liability arising out of the hiring or use of such rental cars.